

### Committee on Welfare of Scheduled Castes and Scheduled Tribes (1983-84)

### (SIXTH VIDHAN SABHA)

### NINTH REPORT

### ON THE

(General working of the Cooperation Department, Haryana Harijan Kalyan Nigam and the action taken by the Government on the Recommendations contained in its 7th Report)

Presented to the House on 29 14 March, 1934.

HARYANA VIDHAN SABHA SECRETARIAT,

CHANDIGARH.

March, 1984

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### COMPOSITION OF THE COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES FOR THE YEAR 1983-84

### Chairman

1. Shri Neki Ram, M.L.A.

### Members

- \*2. Shri Amir Chand Makkar, M.L.A.
- 3. Shri Banarsi Dass, M.L.A.
- 4. Shri Bhalle Ram, M.L.A.
- 5, Shri Manphool Singh, M.L.A.
- 6. Dr. Om Parkash Sharma, M.L.A.
- 7. Shri Sagar Ram Gupta, M L.A.
- 8. Prof. Sampat Singh, M.L.A.
- 9. Shri Sujan Singh, M.L.A.

### Secretariat

- 1. Shri G.L. Batra, Secretary.
- 2. Shri Chander Parkash, Deputy Secretary.
- Note: \*Shri Amir Chand Makkar resigned from the Membership of the Committee with effect from 7th October, 1983.

### INTRODUCTION

1. I, the Chairman of the Committee on Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee in this behalf, present this report on the general working of the Cooperation Department, Haryana Harijan Kalyan Nigam and action taken by the Government on the recommendations contained in the 7th Report of the Committee on Welfare of Scheduled Castes and Scheduled Tribes in respect of representation of Scheduled Castes in Government services.

The Report is based on the replies given by the Department and explanation and clarifications received during the deliberations and further observations/recommendations made by the Committee in this behalf.

- 2. The Committee examined the Administrative Secretaries of Cooperation Department, Local Government Department and Director, Haryana Harijan Kalyan Nigam
- 3. A brief record of the proceedings of each meeting has been kept separately in the Haryana Vidhan Sabha Secretariat.
- 4. The Committee places on record its appreciation of the valuable assistance given by the Commissioner and Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department and his representative during the tenure of the Committee.

The Committee also wish to express their thanks to the Financial Commissioner and Secretary to Government, Haryana, Cooperation Department and Heads of Social Welfare, Local Government Department and Managing Director, Haryana Harijan Kalyan Nigam and their representatives who appeared before the Committee for oral examination in regard to the General working of the Cooperation Department, Haryana Harijan Kalyan Nigam and implementation of recommendations/observations contained in the 7th Report of the Committee.

The Committee places on re ord the commendable services rendered by the Secretary, Deputy Secretary and Staff of the Dealing Branch of the Haryana Vidhan Sabha Secretariat to them in their deliberations.

Chandigarh: the 6th March, 1984.

Neki Ram CHAIRMAN

### REPORT

The Committee on Welfare of Scheduled Castes and Scheduled Tribes for the year 1983-84 was constituted by the Haryana Vidhan Sabha by election vide notification dated 28th April, 1983, under Rule 260-A of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

- 2. Shri Neki Ram, M. L. A. was nominated Chairman of the Committee by the Hon'ble Speaker.
- 3. The Committee held 45 sittings up to 31st March, 1984. The Committee in its first meeting held on 10-5-1983 selected and desired that the material for framing the questionnaire from the following Departments may be asked for:—
  - 1. Cooperation Department;
  - 2. Local Bodies; and
  - 3. Education Department.

As a result of the decision of the Committee the Vidhan Sabha Secretariat vide its letter dated 13th May, 1983, requested the Education Department and Local Government Department to send 30 copies of the statement showing the reservation/representations of Scheduled Castes and Scheduled Tribes as it stood on 31st March, 1981, 31st March, 1982 and 31st March, 1983 and the steps taken to make up the shortfall in each class of services, if any, together with the reasons of such shortfall, for use of the Members of the Committee within a period of 15 days. The Vidhan Sabha Secretariat did not ask the Cooperation Department to supply the material/information as the last Committee in its 8th Report had decided that in order to afford an opportunity to the Cooperation Department for oral examination that Department may be taken up by the successor Committee as and when constituted which may submit its Report in respect of that Department. The Cooperation Department supplied 20 copies of replies to the questionnaire framed by the out going Committee towards the fag end of the term of the Committee i. e. only on 17-2-1983.

The Vidhan Sabha Secretariat received the material from the Education Department on 29-9-1983 i.e. after five months of the issue of Vidhan Sabha Secretariat letter followed by five reminders thereto. The Committee in its meetings held on 14-11-1983 and 28-11-1983 examined the material of the Education Department and framed questionnairs thereon and the same was sent to the Commissioner and Secretary to Government Haryana, Education Department on 7-12-1983 with a request to supply 35 copies of the replies within a fortnight from the date of receipt of this communication positively. The Committee did not receive any reply in this regard from the Department till the drafting of this Report inspite of two reminders dated 22-12-1983 and 27-1-1984 issued by the Vidhan Sabha Secretariat.

The Vidhan Sabha Secretariat requested the Local Government Department vide letter dated 13-5-1983 to supply the material as desired by the Committee but the Department supplied the information relating to Head Office only and not about Municipal Committees etc. The Vidhan Sabha Secretariat issued several reminders and the Local Government Department continued supplying the same reply as referred to above. Then the Committee decided to examine the representatives of the Department orally and in its meeting held on 28-12-1983, the Committee desired that the Department; may supply the required information regarding reservation/representation of Scheduled Castes in all Municipal Committees and Notified area Committees by the end of December, 1983. However, the Department supplied the information only on 3-2-1984 to the Vidhan Sabha Secretariat just at the fag end of the term of the Committee and as such the Committee could not examine the department.

The Committee regret to observe that the Departments did not take any action whatsoever to supply the desired information within the prescribed time to the Committee inspite of the instructions issued by the Chief Secretary to Government Haryana vide letter No. 22/86/82-3GS III, dated 10-9-1982.

The Committee, therefore, again recommend to the Chief Secretary to Government Haryana, to impress upon all Heads of the Departments of the Government of Haryana to supply the desired information to the Committee within the prescribed period meticulously. The Committee, further recommend that the Chief Secretary to Government, Haryana may call a meeting of all Administrative Secretaries and Heads of the Departments and instruct them to follow the directions issued in this regard from time to time and supply the information to the Committee within the stipulated time so that the work of the Committee is not held up on this account in future.

\*\*The Committee visited the States of Rajasthan, Gujarat and Karnataka from 7th to 20th January, 1984, to discuss matters of common interest with its counterparts and to study measures taken by the above. States for the Welfare of Scheduled Castes and Scheduled Tribes.

### COOPERATION DEPARTMENT

As per decision of the outgoing Committee in its 8th Report the present Committee orally examined the representatives of the Coop. Department with regard to representation/reservation of the Scheduled Caste persons in the Department and also regarding the implementation of the recommendations contained in the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes Government of India pertaining to the Coop. Department, of Harvana. The Committee orally examined the Departmental representatives in its meetings held on 7th November, 7th and 14th December, 1983.

Filling up of the post of Tanning cum-Leather Expert The Committee observed that the post of Tanning-cum-Leather Expert had been lying vacant for about three years and desired to know as to what efforts were made by the Department to get that post filled at the earliest. The

Department in its written reply informed the Committee that the post

was to be filled up by direct recruitment and that a requisition was sent by the Department to the Government on 11-3-1981. The relexation of qualifications and experience mentioned therein, however, remained under consideration as it was considered some what of a higher standard. Government vide its memo. No. 1925-6-83/16261, dated 15-5-1983 revised the qualifications and experience for the said post and a fresh requisition was sent to the Haryana Public Service Commission on 9-8-1983 for approval of the proposed qualifications and selection of a suitable candidate. The Committee was displeased to note the in ordinate delay caused by the Government in revising the qualifications as a result of which the post remained unfilled and the work of the Department also suffered. The Committee, therefore, recommend that the Department should make earnest efforts to get it filled up through the Haryana Public Service Commission at the earliest.

The Committee further recommend that so long as a candidate is not recommended by the Haryana Public Service Commission, the Department should fill up such posts through the employment exchange on ad-hoc basis.

Filling of Vacant post by the Department

On the basis of the written reply furnished by the Department, the Committee observed that some other reserved posts had been lying vacant with the Department because S.S. S. Board, Haryana and Haryana Public service Commission could

not recommend candidates with suitable qualifications. The Committee, therefore, recommend that these posts should be taken out of the perview of the Commission/Board for the time being and be filled by the Department itself as the Haryana Public Service Commission and the S.S.S. Board generally take very long time to recommend suitable candidates. The Committee further recommend that the department should take up this matter with the Government immediately.

Promotion prospects

On the basis of the data supplied by the Department regarding promotion of Inspectors to the post of senior Auditors and Junior Auditors to the post of Inspectors, the representation of

Scheduled Castes personnel was significantly below the norms fixed by the Government. The Committee was not satisfied with the written replies and during the course of oral examination of the Departmental representatives expressed its displeasure and also desired to know the reasons for the shortfall. The Committee, therefore, recommend that the shortfall should be made up at the earliest, even by relaxing the condition of experience etc. The action taken by the Department in this connection should be intimated to the Committee.

The Committee desired that the Department may supply the information regarding the shortfall of Scheduled Castes existing in the Department together with the reasons thereof. The Committee was prined to observe that there was shortfall in the Department.

in all categories except in class IV. In class I, 75% in class II, 7.7% and in class III. 5.3% as on 30 9,1983. The reasons given by the Departmental representatives during oral examination could not satisfy the Committee. The Committee observed that the Department did not

make sincere/adequate efforts to make up the shortfall. The Committee therefore, recommend to the Chief Secretary to Government Haryana, to take up the matter with the Department so that the shortfall existing in class I, II and III could be made up. The Committee further desired that the action taken by the Government/Department be intimated to the Committee at the earliest.

The Committee in its meeting held on 14.12.1983, orally examined the representatives of Coop. Department with regard to the implementation of recommendations contained in the contained in the 27 th Report of the Commissioner for Scheduled Castes and Scheduled Tribes, Goverment of India pertaining to the Department.

should be completely given up in the case of Scheduled Castes beneficiaries and that only security to be insisted upon should be that of the asset to be created. The Department in its written reply informed the Committee that the commercial Banks insisted upon the hypothetication of the assets created with Banks finance in addition to one or two guarantors to their satisfaction. It was observed that this practically amounts to denial of credit to the Scheduled Castes. The Committee recommend that the Department should take up the matter afresh with the concerned authorities so that the condition of providing two guarantors is waived of so as to enable the Scheduled Castes persons to get credit from the Banks easily

The Commissioner in his Report had recommended that State

Government should take early action to identify coop, societies having majority of Scheduled Castes members and send proposals for availing assistance for these Cooperatives from the N.C.D.C. The Committee in its evamination of

Cooperatives from the N.C.D.C. The Committee in its examination of the Departmental representatives was informed that practically no assistance had een taken from the N.C.D.C. because the schemes for which N.C.D.C. provides assistance were not being implemented in the State. The Committee, therefore, recommend to the Department that the schemes for which assistance from the N.C.D.C. is available should be examined and implemented in the State as far as possible.

Position of Scheduled Castes in Coop. Institutions

Reply furnished a statement showing the reservation/representation of Scheduled Caste persons in the Coop. Institutions as it stood on 30-9-1982. The Committee was not satisfied with the reply furnished by the Department in as much as it had not given the figures upto the

30-9-1982. The Committee was not satisfied with the reply furnished by the Department in s much as it had not given the figures upto the date as desired by the Committee. There-was shortfall in all categories and classes including class IV posts in the Institutions/Boards working under the control of the Department. The Committee observed that

great injustice was being done to the persons belonging to the Scheduled Castes as they were not getting their reserved share in service and no efforts were being made to make up the shortfall.

Therefore, the Committee strongly recommend that the Chief Secretary to Government, Haryana may personally look into the matter and direct the Coop. Department to fulfill the reservation quota in all the Institutions/Boards working under the Department and further desire that the action taken in this behalf be intimated to the Committee at the earliest.

### HARYANA HARIJAN KALYAN NIGAM LTD.

The Committee in its meetings held on 7th September, 29th September, 10th October, 27th November, 1983 and 4th January, 1984 orally examined the Managing Director of Haryana Harijan Kalyan Nigam Ltd. with regard to the achievements and activities of the Nigam.

The Managing Director during the course of oral examination informed the Committee that Haryana Harjan Kalyan Nigam was established on 2nd January, 1971 with a share capital of Rs. 2.00 crores (which was increased from 2.4 80 to 5.00 crores and from 7 3.83 to Rs. 10.00 crores) for the economic, social and educational development of Scheduled Castes and Scheduled Tribes in the State since 1978-79 the Government of India and the State Government have started contributing towards the share capital of the Nigam in the ratio of 49 51 respectively. The paid up capital of Nigam upto December, 1983, was Rs. 5.57 crores which includes a sum of Rs. 1.78 crores as contribution of Government of India.

Poor Disbursement applications had so for been received by the Nigam from the persons belonging to Scheduled Caste families for obtaining loan and what was the target for disbursement of loans to the Scheduled Castes families After examining the replies furnished by the Nigam, the Committee was pained to observe that out of target of 32070 Scheduled Caste families for the year 1983-84 only 9049 beneficiaries had been covered upto December, 1983.

The net achievement as such was only 28% approximately with only three months left for the financial year. The Committee felt that the achievement of H.K.N. was very poor and instructed the Managing Director to ensure that adequate steps be taken to step up the disbursement of loans to Scheduled Castes.

During the course of oral examination, the Managing Director, Haryana Need for Additional Kalyan Nigam Ltd. informed the Committee facilities for construction that a sum of Rs. 26 lakh was provided of Houses during the year 1983-84 for providing construction of Houses. He also informed subsidy for the 2000/bene-Rs. a subsidy of the Committee that family. The given to each Scheduled Caste ficiary was

Committee felt that in view of sharp rise in the cost of construction of Houses the subsidy to Scheduled Caste families should be raised substantially. Also in view of the recent floods in the State in which a large number of Houses belonging to the Scheduled Castes were affected, there is need for increasing the allocation of funds for construction of Houses. The Managing Director of the Nigam informed the Committee that he had taken up the matter with the Government. The Committee, therefore, desired to know the final decision taken in that regard.

The Committee after examining the Managing Director of the Nigam felt that the present procedure of disbursement of loans to Harijans was very cumbersome which is causing great inconvenience and harassbursement of loans ment to them. The Committee, therefore, recommend that the procedure for disbursement of loans should be simplified so that they may get maximum benefit of this facility.

During the course of oral examination, the Managing Director, informed the Committee that the Nigam was providing loans to Harijans for purchasing Taxis/
Matadors

Trucks and also helped them in getting permits.

The Committee recommended that Matadors should also be included in that category which should be plied as Taxis.

Managing Director, of the Nigam apprised the Committee of the

various schemes being implemented for the Welfare
of Scheduled Cas'es. The Committee desired to
be informed about the criteria adopted for the
formulation of these schemes and whether those
were mitching with the needs of the Harijans. The Committee recommenced that in future before any scheme is implemented the aptitudes
and desires of the Harijans should be kept in view so that they could
derive the maximum benefit from those schemes.

### RECOMMENDATIONS CONTAINED IN 7TH REPORT (PUBLIC WORKS B&R) DEPARTMENT

The Committee in its 7th Report presented to the House in March, 1982 had observed that the Department Filling up the ministerial posts right from the year 1969-70.

The Committee in its 7th Report presented to the House in March, 1982 had observed that the Department in the John State of the House in March, 1982 had observed that the Department is sterial posts right from the year 1969-70.

The Department in its written reply on this recommendation informed the Committee that it had been placing the demands/requisition for the ministerial staff with the Public Service Commission, H yana Subordinate Service Selection Board, Huryana, Chandigarh, from time to time as and when required, and the posts were filled in from amongst the candidates recommended by the Commission/Board As per instructions contained in the letter No. 2812-2GSI-75/11578, dated 5.5.1976 issued by the Chief Secretary to Government

Haryana, in such cases where the Board was unable to recommend the requisite number of reserved candidates in the first instance the posts should be re-advertised by the Board without awaiting for further reference from the concerned Department and if suitable candidates were not available even after the second advertisement then the posts should have been re-advertised by the Board for the third time. The information with regard to advertisement of reserved posts by the Commission/Board was not available with that Department and would be collected and supplied in due course.

The Committee after going through the reply further recommend that the Committee may be informed as to how many times the posts were advertised by the Haryana Public Service Commission/Board when the candidates from the Scheduled Castes were not available on the first advertisement.

### FRESH GENERAL RECOMMENDATIONS

The Committee observe that threshers/Toka Muchines were being operated in the fields by farmers by employing farm labourers who generally belong to Scheduled Castes Community. It has been noticed that the threshers/Toka Machines were operated without any safety device and on account of little negligence and mis handling of the machines the accidents take place resulting in-grevious injury to the Committee view this problem farmers/farm labourers. The recommend to the Government that to minimise accidents Threshers/Toka Machines with safety devices should allowed to be operated. It also recommend that proper provision compensation to the victims of accidents should also be in the existing law of the State on the pattern of compensation payable to Industrial labour. The Committee further recommend that intensive checking of the Thresheres/Toka Machines should also be undertaken to check the irregularities regarding safety devices in the Threshers are put to use by the farmers

The Committee also wanted to have the information about the accidents which occurred during the last three years due to negligence and mis-handling while operating the Threshers/Toka Machines.

### WELFARE OF SCHEDULED CASTES AND BACKWARD CLASSES DEPARTMENTS

The Committee in its 7 Report recommended to the Department/
Strengthening of the field agencies of the Welfare of Scheduled Castes & Backward Clauses Department be suitably strengthened to carry on the implementation of the programmes for Welfare Department in its written reply informed the Committee that the office of the Tehsil Welfare Officer had been suitably strengthened by providing a clerk in the office to enable the office to remain open when the Tehsil Welfare Officer was on tour. It also relieved the Tehsil

Welfare Officer from routine office work and the time so saved could be devoted for implementation of programme in the field. Now the total

strength of the staff in each District Welfare Office, was as under :-

1.	District Welfare Officer	`	1
2.	Statistical Assistant		1
3.	Assistant		, 1
4.	Aocountant-Cum-Clerk	-	1.
5.	Steno-typist		1
6.	Driver		1, .
7.	Clerk ·	۹ .	1
8,	Peon		1

Sweeper-Cum-Chowkidar

At District level the District Welfare Officer had also been provided a jccp. This led to more efficiency in the discharge of his duty.

After examining the replies furnished by the Department the Committee recommend that a special Harijau cell be also created in the Industries Department to look after industries (especially cottage industries) run by the Harijans. The Committee further recommend that an expert in the field of industry may be posted at the district Head quarters to coordinate with the Industries Department for setting up of various types of industries by Harijans.

The Committee recommended earlier that State Government should streamline the implementation of the Educational concessions/ facilities for Scheduled Caste candidates get scholarships quarterly and the uniforms and Book grants may be disbursed to the eligible students within two months of the Commencement of the academic Session.

The Department in its written reply stated that on the basis of the previous year's expenditure half of the amount of scholarships was placed at the disposal of the Principals of the Colleges/SDEO's in advance. From this amount they could easily disburse Scholarships quarterly. After that the claims for the rest of the year were sought from the principals of the Colleges/S.D.EO.'s, and the amount was sanctioned according to the demands. A meeting was held on 27-6-1983 under the Chairmanship of C.S.W. to review the regular disbursement of scholarships and the following decisions were taken:—

- (i) The instalment of amount of scholarship was to be communicated by Haryana Education/School Education Department to principals of Colleges/S.D.E.O.'s by 15th July, 1983.
- (ii) The principals S.D.E.O.'s were asked to send the rest of claims by 30th September, 1983.

- If any Principals/S.D.E.O.'s did not forward the claim of (iii) scholarships, the name of the defaulter was to be published in the daily newspaper.
- The second instalment was to be released by the Director. (iv) Higher Education/School Education Department by 30th October, 1983.
  - (v) A joint inspection was to be made by officers of Welfare Department Higher Education and School Education Department to ensure that the amount of scholarships of 1st instalment was disbursed to the Scheduled Castes/Backward Classes students.

Regarding disbursement of uniforms and book grants to the eligible students within two months of the commencement of the academic session, the Director, School Education Department has already been requested to take necessary action in this regard.

After going through the replies furnished by the Department the Committee was not satisfied and recommend that further action taken by the Education Department in this regard may be intimated to the Committee.

Implementation of General recommendations contained in the 4th Report of the Committee

The Committer had earlier desired that a list of rejected candidates belonging to Scheduled Castes and Scheduled Tribes alongwith the ground of rejection may be published alongwith the list of selected candidates, to prove that the Scheduled

Castes and Scheduled Tribes candidates were rejected on valid grounds for the reserved posts. On this observation the Chief Secretary to Government Hiryana assured the Committee that he would discuss it with the Secretary. Haryana Public Service Commission and Secretary, S. S. S. Board, Haryana and appropriate action will be taken in this regard.

The Comments on this observation sent by the Chief Secretary to Government Haryana vide his letter No. 22/52/81-3GS-III, dated 3.6 1983, were placed before the Committee and the Committee further desired that instead of publishing the lists of rejected candidates belonging to Scheduled Cistes for the various posts the Haryana Public Service Commission and the Subordinate Services Selection Board should send the list of rejected candidates togetherwith the reasons for rejection to the Committee so that the Committee could satisfy itself about genuineness of the grounds of rejection. Such lists were to remain confidential on the Committee records and it also obviated the heavy expenditure on publishing the same.

The Committee in it: 7th Report recommended to the Government that the condition of personal Twenty Point Programme may be substituted by mutual surety by granting of loan the members of society as every loanee could not give personal surety. By doing so the loan facilities could be made available to the larger number of

Scheduled Castes persons and weaker sections of the society. The Department in its written reply to this recommendation informed that to ameliorate the social, economic and educational conditions of the Scheduled Castes in the State, cheap and easy credit was being provided by the Haryana Harijan Kalyan Nigam, Haryana Backward Classes Kalyan Nigam and Haryana Economically Weaker Sections Kalyan Nigam by giving them loans/marginal money for various productive trades and professions. During 1982-83, the amount of loan disbursed and the number of beneficiaries was as under:—.

	<b>)</b>	Beneficiaties	amount sanctioned
1.	Haryana Harijan Kalyan Nigam Ltd.	12256	Rs 4 17 crores
2.	Haryana Backward Classes Kalyan Nigam Ltd.	3909	Rs 1.44 crores
3.	Haryana Economically Weaker Sections Kalyan Nigam Ltd.	1121	Rs. 0.50 crores

The proposal for Government standing surety for S.C., B.C. and other weaker sections of the societies is under consideration of the Government. A proposal to this effect for approval of the Cabinet is being prepared. As soon as it is approved by the Cabinet, the decision will take immediate effect.

After going through the reply furnished by the Department the Committee recommend that the Department may inform the Committee about the decision taken by the Government in this regard at the earliest.

### GENERAL RECOMMENDATIONS

In its meeting held on 5.7.1983 the representatives of the Welfare of Scheduled Castes and Backward Classes Department explained about the Legal aid given to Haijans by the Government. The Committee was not satisfied with the reply given by them about the publicity carried by the Department for giving legal aid and recommend that more publicity should be carried out in the villages for giving aid to the Harijans so that the maximum number of persons could avail of this facility.

The Committee during its tenure noticed that inspite of the instructions issued by the Chief Secretary to Government Haryana and also by the Director, Welfare of Scheduled Castes and Backward Classes Deptt. some of the offices failed to supply the information/statement showing the representation of Scheduled Castes in Government services quarterly. The committee, therefore, recommend that such information may only be sent to the Directorate Welfare of Scheduled Castes and Backward Classes Department for proper compilation and onward transmission to the Haryana Vidhan Sabha Secretariat for the information of the Committee and they need not send the same to the Haryana Vidhan Sabha Secretariat individually. The Committee

Branga!

further recommend that Chief Secretary to Government, Haryana may again issue instructions to all the Heads of Departments that in future if there is any lapse on their part to send the requisite information showing the representation of Scheduled Castes and Scheduled Tribes persons and the shortfall if any with reasons thereof by the 20th of succeeding month of the quarter it will be viewed seriously and neccessary action will be taken agaist the defaulter.

Representation of Scheduled Castes persons in the Appointment of High Court Judges

During the course of oral examination of the representatives of the Welfare of Scheduled Castes and Backward Classes Department on a question from the Chairman, the Committee was informed that at present there is not even a single

Judge of High Court belonging to Scheduled Castes. The Committee felt that there must be representation of Scheduled Castes persons in the appointment of High Court Judges The Committee, therefore. recommend to the Government after considering the matter that the Government should take us the issue with the Central Government and appoint a suitable Scheduled Castes and Scheduled Tribes person as Judge of the High Court.

Follow up action on the recommendations contained lin the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes.

The Committee in its 8th Report had recommended that a report on the follow up action on the recommendations contained in the Report of the Commissioner for Scheduled Castes and Scheduled Tribes Government of India pertaining to the State of Haryana be

supplied to the Committee within the shortest possible period.

The Committee is constrained to observe that no Department of the Government supplied the information and cared to comply with the recommendations contained in the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes.

The Director, Welfare of Scheduled Castes and Backward Classes Department, Haryana, however, sent the comments received on the follow up action on the above said report relating to various Departments, save in regard to Cooperation Department sent earlier as referred to at the appropriate place in foregoing paras, on 14-2-1984 at the fag end of the tenure of the Committee. The Committee, therefore, was unable to take further action on it and examine the concerned Department. The Committee recommend that the Chief Secretary to Government, Haryana should direct all Heads of Departments to implement the recommendations of the Commissioner for S.C. and S.T. well in time and inform the Committee accordingly.

### ANNEXURE—'A'

### COOPERATION DEPARTMENT (HARYANA)

### Statement showing the staff strength and the number Scheduled Castes employees in position as on 30-6-83

Sr. No		Sanctioned strength	Castcs	entation to @ 20% agned strength	ainst	Short- fall if any as per rotser regis-
ŀ	· ·		Requi- red	In posi-, tion	Short- fall	ter
Cla	ass I		·	7	. <del></del>	<del></del>
1	Addl. Registrar	4		2	_	<del></del>
2.	Joint Registrar	2	_			
3.	Joint Chief Audito	or 1				••
4.	Deputy Registrar	8	,	1		,
5.	Deputy Chief Auditor	. 2		,	-	
	Total Class-I	. 17		3		
Cla	ass II					
1.	Assistant - Registrar	34 (out o 11 direct		. 2		
2.	Statistical Officer	2			_	_
, <b>3.</b>	Tanning & Leath	er 1	_	_	. —	—
4.	Audit Officer	8		2		-
5.	Establishment Officer	1		g		
6.	Superintendent	i i		<del></del>		
	Total Class II	47	2	4		

### CLASS-III (EXECUTIVE)

Sr. Category of post No.	Senctioned Strength	. @20%	Representation to sch. Castes @ 20% against sanctioned Strength				
,	,	Required	In position	Shortfa	registe <b>r.</b> Ill		
1. Inspector (Sup )	196	34 ,	24	15	15		
2. Inspector (Audit	72	4 '	10	4	4		
3. Senior Auditor	37	7	4	3	3		
4. Junior Auditor	49	, 9	7	2	2		
5. Lecturer (C.T.I.)	5	1	1		<del></del> ,		
6. Statistical Assist	ant 27	5	1	4	4		
7. Sub-Inspector (General Line)	597 (50 posts a filled u	re	83 (incluing 17 S/C on a basis)		<b>29</b>		
8. Sub-Inspector (Audit)	307 (26 are fille	8posts 54 d <b>u</b> p)	35(includ ing 9 S/C on adho basis.	19	,		
Ministerial		•					
1. Dy Superintend	ent 8			·	<i>-</i>		
2. Head Clerk sr. s	scale 5	, —					
3. Assistant in H.	Q - 33	· -			, <u> </u>		
4. Head Clerks/Ac	ctts/ 59	<del></del>	Name of the last o				
5. Sr. Scale Steno-Grapher.	6 -	1			_		
6. Jr. Scale Steno- Grphar.	4	1	1	· — ,			
7. Steno-typists in H.Q.	9	2	2	_	<		
•	-						

1	2	. 3 .	4	4	6	7
-8.	Steno-Typists in Field	43	8	ing 2	lud- 3 2 S/C dhoc	<sup>'</sup> 3
9.	Clerks in H.Q.	39	8	8	-	_
10.	Clerk in field	417 (353 filled up)	71	80	` <b>-</b> -	_
Mį	iscellaneous & Class	IV Employe	es		-	
1.	Leather Designer	1	<u>.</u>	1	·	
2.	Leather Supervisor	2	, 	2	*****	_
3.	Drivers ´	15	3	3	***************************************	
4.	Restorer	1	_		,	. <del></del>
5.	Machineman	1	_		•	
6.	Daftri	1			_	·
7.	Jamadar	1		′	- <u>-</u> ·	
8.	Helper to Leather Designer	1 .	_		_ /	_
Cla	ass IV Peons/Chowk	idar ्	٠.			
	(i) in Head Offic	30	6	10		
(	iii) in Field Offices	323 🔩	65	75		_
	(iii) Sweepers	7	1	7		_

## ANNEXURE—B

Statement showing the representation of persons belonging to Scheduled Castes and Scheduled Tribes in Cooperative Institutions

	entre en proposition de la faction de la fac	,	5 officers are on deputation.	2 posts of sweepers also included in the strength of class IV employees.		One M.D. on deputation. Three officials are on	
Remarks	7		5 officers ar	2 posts of sweeper included in the strenctes.		One M.D. on d Three officials	ueperanom.
f %age of Sch. 2 Castes	9		1.7%	6.2% 14.3%		15.4%	, ,000
Total No. of %age of employees as Sch. S.C. on 30.9.82 Castes	5		i	44 12		4	•
Total No. of employees as on 9/82	4	7,	14 57	710 84		1 26	•
Total No. of posts as on 30.9.82	3	,	16 67	739 74		36	•
S. No. Name of the Institution	2	The Haryana State Cooperative Land Dev. Bank Ltd., Chandigarh.	Class I	Class IV	The Haryana State Cooperative Housing Finance Socy. Ltd., Chandigarh	Class 1 Class II Class III	•
S. No.	1	1.		,	TOHO		

		-	^	16	-	-	,	<b>~</b>
, L.,		•		One Sweeper included in the strength of class IV	employees.	No post of Sweeper Scavanger included in	gth of Class s.	,
, 9		2.6%		50% 12.6% 14.%			•	
\$		1 2 16 13	,	1 18 378 24	,	4	.:`	,
4		24 75. 134 47	•	2 148 1922 171		. , 1	-	,
3	١	25 89 143 52	•	10 7 2		34 34 12	, \	
1 2	3. The Haryana State Cooperative Bank. Ltd., Chandigarh	Class I Class III Class III Class IV	4. The Haryana State Federation of Consumers Coop. Wholesale Stores Ltd. Chandigarh	Class I Class II Class III Class IV	5. The Haryana State Coop. Labour & Construction Federation Ltd., Chandigarh	Class I Class II Class III Class IV		
	•			ı	•		-	

				1'7			
	7.		One post of Sweeper included in the strength of class IV employees.	· · · · · · · · · · · · · · · · · · ·	Including sweeper in the strength of class IV employees.		,
	. 9	·	8% 15%		3.5% 1.5%%	•	13.6%
	5	1 1	. <i>61</i>		4 22 5		1191
	4	15	822 134		18 91 089 381		47
	3	% 75.2 86.2	1078	•	18 114 777 520		46
,	2	The Har Coopers Mkg. F Chandig	Class III Class IV	The Haryana State Dairy Dev. Coop. Federation Ltd., Chandigarh	Class I Class II Class III Class IV	The Haryana Handloom Weavers Apex Coop. Society Ltd., Panipat	Class I Class II Class III Class IV
į		9	ŧ	.7.	•	∞ô	

						•
/	,	`	18	,		
7		One on deputation.				*Post of Sweeper · Scavanger not included in the strength of class IV employees.
ő		29.11% 40%		8.99% 24.13%		28.5%
'n		151		.     81	. '	1161
4	,	1  10		. 1966.		87778
3 .	-	1 46		7 7 8 8 1		2472
1 2	9. The Haryana State Industrial Coop. Federation Ltd., Chandigarh	Class I Class III Class III Class IV	10. The Haryana State Cooperative Dev. Federation Ltd., Chandigarh	Class I Class II Class III	11. The Haryana State Federation of Coop. Sugar Mills Ltd., Chandigarh	Class II Class II Class III Class III Class III

a

7	m	4	n 	· 0	, , , , , , , , , , , , , , , , , , , ,
Spinning Mills					Ċ
The Hansi Cooperative Spinning Mills Ltd.				ī	
Hansie	•				
Class I.	-	,	1	1	·
Class' II	. 24	23	- 1	l	
Cjass' III	72	72	313	18%	
Gass—IV	1207	1282	280	. 22.8	22.8%;Including post of sweeper in the strength of class IV
	. >	٠			employées.
Sugar Mills					
The Karnal Cooperative			· -		• •
Sugar Mills Ltd. Karnal Class I	3	က		1	Three different categories.
Class: II.	43	39	1	л :	Twenty-two different categories.
Class III	461	434	39	%8	Fifty one different categories
Class IV	210	147	• 13	13%	Ninteen different categories & posts of sweeper includes
	,	,		` ` `	-in- the -strength -otclass-1V employees

						20	ı	•		•	•	
7 9			,	1.64%		,	Four different categories.	%6'9	11.93%		2.6% Twenty six different categories.	3.5% Five different categories.
5	,	. 1		,			,		Ţ.			69
		, 1	1	4	175	-	[	17	45		-	<b>∞</b> '
4	-	9	24	4	642	4	41	244	390		· 88	230
2		<b>∞</b>	<b>7</b>	255	669	1	·41	244	. 390		42	230
2	The Panipat Cooperative Sugar Mills Ltd. Panipat.	Class I	Class II	Class III	. Class IV	The Sonepat Cooperative Sugar Mill Ltd. Rohtak. Class I	Class II	Class III	Class IV	The Haryana Cooperative Sugar Mills Ltd Rohtak.	Supervisory Staff	Clerical cadre
-	2.				•	ຕີຸ				<b>4</b> ;	-, -	·

	!	I	L.		,		, 21		<b>d</b> ) •			0)	سئا يس اس
	7	Fifty two different categories	Post of sweeper & other similar occupation job included.			. ·	`		Post of sweeper included in the strength of Class IV employees.			Nine employees out of 352 are on deputation.	Two posts of sweeper on daily wages have been included in the strength of class IV employees.
	9	12%	20%		,	1	ļ	, %01	22 %	,	l	9.33%	26.7 %
	5	17	126	,		ļ	I	40	13		l	33	15
,	4	134	62İ		-	I	[	405	, 59			352	3 56
]	[ ] [ ]	137	621			. 1		437	92		I	369	. ,
	1 2	Operative	Others	Central Cooperative Banks	<ol> <li>The Ambala Central Cooperative Bank Ltd. Ambala.</li> </ol>	Class I	Class II	Class III	Class IV	<ol> <li>The Kurukhestra Central Co-operative Bank Ltd. Kurukhestra.</li> </ol>	Class I	Class III	Class IV

7	One post of sweeper included in the strenth of class IV employees.	One chowkidar cum sweeper included in the list of class IV employees.			One post of sweeper included in the strength of class  IV employees.
9	9% 15%	2117	10%	Ī	5.74%
5	7 7 9 9	1   53   1	1186	1	التس
4	293	265	539 96	- 1	296 44
3	376	1 10,70	550   96	1	.341
2	The Karnal Central Co-op. Bank Ltd. Karnal Class I Class II Class III Class III		The Hissar C ntral Co-op.  Bank Ltd Histar Class I Class II Class III Class IV		Class II Class III. Class IV
 	ભ	4.	જં	•••	

Class III 5303 Class IV 533 Class IV Class II Class II Class III 2293 Class IV The Sonepat Central Co-op.
43 43
1 1 8 8 8 4

		<del></del>		
	Post of sweeper included in the strength of class IV employees.	Post of sweeper not included in the strength of class IV employees.		-
9	9%1	11.20% 34.78%	10% 19.2%	
. 2	111	<del>  E</del> ⊗	1120	4.3.4
4	1.1.24	1116	149 26	ij-
m		1116	172	•
1 2	11. The Gurgaon Central Co-op. Bank Ltd. Gurgaon Class I Class II Class III Class III	12. The Rewari Central Co-op. Bank Ltd. Rewari Class I Class II Class III Class III Class IV	13. The Mohindergarh Central Co-operative Bank Ltd. Mohindergarh Class I Class II Class III Class III	

# HARYANA HARIJAN KALYAN NIGAM LTD.

# ANNEXURE—'C'

# District-wise progress of disbursement of loan to Scheduled Castes families

(Rs. in lacs)

Sr.	Sr. Name of Distt.	Progress	Progress upto 10/83	Progre	ss during		Total		
ž	•			Decem	December, 83	No. of	Amount of	Bank loan	Grand
		Ben.	Amount	Ben.	Amount	Den.	& subsidy		100
-	2	3	4	5	9	7	{             	6	10
-	Ambala	483	6.38	443	5.00	926	11.38	22.76	34.14
7	Bhiwani	250	3.83	483	5.63	737	9.46	18.92	28.38
3.	Faridabad	326	5.44	468	5.71	793	11.15	22.30	33,45
4;		477	5.18	214	2.40	169	7.58	15.16	22.74
5.	Hissar	976	16.07	673	8.88	1599	24.95	49.90	74.85
છ	6. Karnal	504	5.47	193	2.30	. 269	7.77	15.54	23,31

<b>→</b>	<b>5</b>	,	m	4	٠ د	6	,	- <i>.</i>	 <b>∞</b>	. 6.	10	
7.	7. Kurukshetra		176	2:18	554	7.91	720		0.09	20.18	30.27	
∞ં	Narnaul	•	255;	3.71	272	3.46	527	. ,	7.17	14.34	21.51	•
ర	Rohtak	• •	312	3.56	546	7.29	858	-	0.85	21.70	32.55	
. 10.	10. Jind	,	278	8.02	124	1.38	702	-	9.40	18.80	28.20	
11;	Sirsa	.,	33 <i>Ž</i>	4,36	226	2.82	563	,	7.18	14.36	21.54	
.12.	12. Sonepat	,	. 991	2.18	. 70	0.93	236	<u>-</u>	3.11	6.22	9.33	
		1		-		-	}	٠,	-			,
• (1	6	47	4790'	. 66.38	4259	53.73	9049	12	120.09	240.18	360.27	
÷,	, ,	-			- H	1 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2	. ]		;; ;;	. 33	- 1	
· !		1 1	;	:	Ren≘≅Renef	aneficia ries			; ; ;			7
			,		, ·		•		*>	4		

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### Schemes of Haryana Harijan Kalyan Nigam 'At A Glance'

### I. Agriculture & Allied Sector

- 1. Dairy Farming (two Buffaloes unit)
- 2. Poultry Farming

3. Piggery

- 4. Purchase of one bullock
- 5. Jhota Buggi/ Camel Cart/Mule Cart.
- 6. Shallow-Tube Wells
- 7. Sheep & Goats
- 8. Any other viable scheme

### II. Industry Sector

9. Carpentary

10. Blacksmithy

11. Handloom

- 12. Wood Work
- 13. Toy Making
- 14. Soap making
- 15. Motor & Cycle spare parts
- 16. Oil expeller (Kohlu)
- 17. Atta Chakki
- 18. Candle making

19. Match box

- 20. Tyre retreading
- 21. Auto Rickshaw/Cycle Body Builders
- 22. Khandsari or Gur making
- 23. Brass-hardware
- 24. Hand printing
- 25. Carpet Weaving
- 26. Ceramic work
- 27. Hand knitting Machine
- 28. Making of polethene Bags/ Paper Bags

29. Lathe

30. Welder

31. Turner

- 32. Grinder
- 33. Mixy Manufacturing
- 34. Printing Press
- 35. Electroplating
- 36. Any other viable scheme

### III. Trade/Business Sector

37. Tea shop,

- 38. Hotel/Dhaba
- 39. Karyana shop
- 40. Cloth shop

41.	Govt. Fair price shop	42.	Cooking Gas
43.	Tyre Dealers	44.	Medicines shop/Chemist shop
45.	Halwai shop	46.	Fruit shop
47.	Pan shop	48.	Sports goods
49.	Auto Rickshaw/Cycle Rickshaw repair shop	50.	Contractorship
51.	Stationery shop	52.	Crockery shop
53.	Wool Business-	54.	Fertilizers Agency
55.	Soft Drinks Agency	56	Fire Wood
57.	Toori Tall	58.	Coal Depot
59.	Kabari shop	60.	Cement shop
61.	Photography	62.	Dry-Cleaner shop
· 63.	Watch Repairing shop	64.	Book Depot.
65.	Radio/T.V. Repairing shop	66.	Leather/Leather goods shop
67.	Shoe Repairing shop	68.	Any other viable scheme
IV: P	rofessional & Self Employ	yed Se	ector .
69.	Doctors	70.	Chartered Accountants .
71.	Eng.n.ers	72.	Application
73.	Auto Rickshaw Pullers	74.	Rickshaw Pullers
75.	Shoe making	. 76.	Boot making
77.	Leather goods	78.	Purchase of Trucks
· 79.	Purchase of Taxis	80.	Purchase of Tempoes
81,	Any other viable scheme	-	1 7 04

Que 13/1 . .

ANNEXURE—'D'

### REPRESENTATION OF SCHEDULED IN HARYANA GOVT. SERVICES

	-		,
Class of Service	Fotal No. of Employees	Total No. of Scheduled Caste Employees	Percentage of Sch. Castes
1	2	3	4
As on 31-5-68			
Class I Class II Class III Class IV	532 2173 71215 18362	13 38 4482 4484	2.4 1.8 6.3 20.6
As on 1969-7	. 0		
Class I Class II Class IV	280 2223 76194 16180	9 63 4198 3326	3.2 2.8 5.5 20.5
As on 1970-7	1	``	•,
Class I Class II Class III Class IV	438 2586 80010 19070	15 58 5655 5176	3.4 2,2 7.1 27.1
As on 1971-	72		-
Class I Class II Class III Class IV	817 3036 89244	37 .73 6229 5655	4.5 2.4 7.0 25.5
As on 1972-7	73		•
Class II Class III Class IV	819 3118 93225 22861	33 66 6549 6180	4.2 2.1 7 0 27.3
As on 31-3-7	74		,
Class II Class III Class IV	891 3230 10065 25377	27 82 8457 6557	3.0 2.6 8.0 25.8
As on 31-3-	76		• ,
Class II Class III Class III Class IV	1008 3475 114658 29663	31 107 9064 8302	3.1 3.5 7.8 28.0

1	2	3	4
As on 1-1-77		5 4 1 7	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
Class I	8 <b>96</b> *	21	
Class II	3549	31	3.5
Class III		113	3.2
Class IV	104778	8786	8.4
Class I y	26198	7300	27.2
As on 1-1-78			`
Class I	813	21	٠,
Class II	3578	21	2.5
Class III		116	<b>3</b> .2
	108480	8632	7,9
Class IV	26308	7892	<b>30.1</b> <sub>/</sub>
As on 1-1-79			• •
Class I	789	27	2.4
Class II	3709	, 27	3.4
Class III		114	3.9
Class IV	113489	8256	7.5
Class IV	36704	9231	25.1
As on 1-1-80		-	,
Class I	1145	` 29	2.5
Class II	4004	142	
Class III	122698		3.5
Class IV		9343	7.6
Class IV	36829	10618	28.9
<b>As on 1-1-81</b>			
Class I	1199	24	2.5
· Class II		34	2.5.
Class III	4356	149	3.1
	124809	<b>9</b> 970	7.8
Class IV	37491	10602	28.2
As on 1-1-82			,
Class I	1235	25	20
Class II	4568	35	2.8
Class III		180	3 9
Class IV	130688	10516	8.5
Class IV	42283	12364	29.2
As on 1-1-83			,
Class I	1283	27	3.1
Class II	5048		2.1
Class III	136036	215	4.2
Class IV		11094	8.1
CIN22 IA	45162	13190	29.2

### ANNEXURE 'E'

Procedure for Dealing with the Implementation of the Recommedation/ Observation of the Committee on Welfare of Scheduled Castes and Scheduled Tribes.

- (a) After a Report is presented to the Haryana Vidhan Sabha, copies thereof will be forwarded by the Secretary, Haryana Vidhan Sabha directly to the Administrative Secretaries concerned with the subject matter of the Report.
- b) The Administrative Secretaries concerned with the subject matter of the Report will consider the recommendations of the Committee on Welfare of Scheduled Castes and Scheduled Tribes, a copy of the letter being endorsed to the head of department concerned simultaneously, General recommendations will be dealt with in the Welfare of Scheduled Castes and Backward Classes Department.
- (c) Heads of Departments concerned shall furnish their comments on the recommendation of the Committee on Welfare of Scheduled Castes and Scheduled Tribes to the Administrative Secretaries concerned, on receipt of the Report of the Committee.
- (d) The Administrative Department concerned will then take immediate steps for implementation of recommendations of the Committee concerning it. It will take the case to the Minister Incharge of the Department of the Council of Ministers, as the case may be.
- (e) The cases in which the Administrative Department does not agree with the recommendations of the Committee will be forwarded to Secretary, Haryana Vidhan Sabha, with detailed reasons for comments. Then Secretary, Vidhan Sabha will forward these Comments to the Department of Welfaie of Scheduled Castes and Backward Classes for examine such cases and offer their comments.
- (f) The Administrative Department will then take immediate steps for arriving at a decision in such cases. It would take such cases to the Ministers Incharge of the Department or to the Council of Ministers, if necessary, in corporating in the Memorandum for the Council, the views of the Department of Welfare of Scheduled Castes and Backward Classes.
- (g) After a decision has been taken at the appropriate level, the same will be communicated to the Secretary, Haryana Vidhan Sabha by the Administrative Department with a copy to the Secretary to Govt., Haryana, Welfare of Scheduled Castes and Backward Classes Department.
- (h) Cases involving disciplinary action and financial and other irregularittes should be placed before the Minister concerned

or the Council of Ministers, as the case may be, even though the recommendation of the Committee on Welfare of Scheduled Castes and Scheduled Tribes is proposed to be accepted. Cases involving financial irregularities will invariably be decided in consultation with the Finance Department.

- (i) The Secretary, Haryana Vidhan Sabha will prepare a statement showing the action taken on the report of the Committee and place it before the Committee. Further Comments of the Committee, if any, will be communicated to the Administrative Secretaries of the Govt. of Haryana for necessary action.
- recommendations of the Committee on Walfare of Scheduled Castes and Scheduled Tribes and periodically remind the Department concerned. A quarterly, report ending on 31st March, 30th June, 30th September, and 31st December will be furnished by the 15th April, 15th July, 15th October and 15th January to the Secretary Vidhan Sabha by the Heads of Department/Administrative Secretaries about the implementation of the recommendations of the Committee. Every effort should be made by the Administrative Secretaries-Heads of Departments to expedite the action on the recommendations/observations of the Committee and this work should be treated as a general rule on "Top Priority" basis.

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